

FORM NO. 142

[See rule 219(2)]

**Quarterly statement of tax deposited in relation to transfer of virtual digital asset under section 393(1) [Table: S. No. 8(vi)] to be furnished by an Exchange for the quarter ending
June/September/December/March of Tax Year**

Row No.	Part A: Particulars of the Exchange		
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Email id		
5.	Contact number	Country Code	Number
6.	Tax year		

Part B: Details of transactions													
(i) Details of tax paid with respect of transactions referred to in rule 219(2):													
Sl. No.	Name of buyer/broker	Address of buyer/broker	Permanent Account Number of buyer/broker	Name of the virtual digital asset (VDA)	Date of transaction	Value of VDA bought by buyer/broker	Number of VDA bought by buyer/broker	Total consideration	1% of total consideration	Date of tax payment	Challan details		
											BSR code of bank branch	Amount paid	Challan serial number
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)=(G)* (H)	(J)	(K)	(L)	(M)	(N)
1.													
2.													
(ii) Details of transactions on which tax was not deducted in accordance with the guidelines issued under section 400(2)													
Sl. No	Name of broker	Address of broker	Permanent Account Number of broker	Tax Deduction and Collection Account Number of broker	Name of the virtual digital asset (VDA)	Date of transaction	Value of VDA bought by buyer	Number of VDA bought by buyer	Total consideration paid/credited				
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)=(H)* (I)				

1.									
2.									

DECLARATION

I (name of the person responsible for deducting tax at source) having Permanent Account Number in my capacity as (designation) of (name of the exchange) declare that to the best of my knowledge and belief, the information furnished in the application is correct and truly stated.

Place:
at source

Signature of the person responsible for deducting tax

Date:

Name:

Designation:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Amounts to be filled in ₹ unless otherwise provided.